

MINUTES OF THE MEETING No. 38/12 dated 21.12.2011 (held on 26.12.2011) UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri S.K. Aggarwal, DC(MSME)
4. Shri A.K Aggarwal, Dept. of C&PC(PC.Div)
5. Shri Alok Kumar, S.O., EOU
6. Shri Dinesh Singh Bisht, Spices Board
7. Shri P.P. Srivastava, Deptt. of C&PC(Chem.Div)
8. Shri Praveen Sharma, Dy.DGFT
9. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.37/11 for confirmation and confirmed and adopted the same without any change.

Case No M-145 NC No.38/12 Dated 21.12.2011 (held on 26.12.2011)	M/ s Halida Petrochemicals Ltd, Kolkata F.No.01/83/50/453/AM11/DES-IV RLA F.No. 02/24/40/0081/AM11 Lic.No.0210146325 dated 12.8.2010
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 18.1.2012.

Case No M-146 NC No.38/12 Dated 21.12.2011 (held on 26.12.2011)	M/ s Godrej Industries Ltd, Mumbai F.No.01/82/50/1702/AM07DES-IV RLA F.No. 03/94/40/1288/AM07 Lic.No.0310420739 dated 23.2.2007
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No14010/62/2008-Ch.II dated 25.5.2010 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Fatty Alcohol (Cetyl, Stearyl & Ceto-Stearyl)	1 Kg	1. Palm Fatty Acid Distillate 2. Copper Chromite Catalyst	1.160 Kg 0.004 Kg

Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-147 NC No.38/12 Dated 21.12.2011 (held on 26.12.2011)	M/ s Laffans Petrochemicals Ltd, F.No.01/83/50/621/AM09DES-IV RLA F.No. 03/95/40/0042/AM09 Lic.No.0310480166 dated 25.7.2008
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of

C&PC(Chem. Div) vide their U.O.No14010/33/2007-Ch.II dated 28.10.2011 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Laffonics DP 036 (Castor Oil 36 Moles)	1 Kg	Ethylene Oxide	0.634 Kg

Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-148 NC No.38/12 Dated 21.12.2011 (held on 26.12.2011)	M/ s Synthite Industries Ltd, Cochin 1) F.No.01/83/50/527/AM10DES-IV RLA F.No. 10/24/40/0064/AM10 Lic.No.1010035373 dated 24.9.2009 2) F.No.01/83/50/769/AM10/DES-IV RLA F.No.10/24/40/0096/AM10 Lic.No.1010036408 dated 18.12.2009 3) F.No.01/83/50/770/AM10/DES-IV RLA F.No.10/24/40/97/AM10 Lic.No.1010036409 dated 18.12.2009
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The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No. MKT/FNP/01/09-10/6329 dated 11.10.2011, the Committee decided to approve the case as under:-

1) Lic.No.1010035373 dated 24.9.2009

Spices Board recommendation letter No. and date	Export Item	Quantity	Import Item	Quantity
MKT/FNT/01/09-10/7284 dated 31.12.2010	Oleoresin Turmeric C-14 (Curcumin)	3.25 MT	Turmeric	129.88 MT
MKT/FNT/01/09-10/2560 dated 22.7.2011	Oleoresin Turmeric C-14 (Curcumin)	0.06 MT	Turmeric	2.59 MT

The above decision is in addition to NC decision vide Meeting No.38/83 dated 22.12.2010 for the import of 80 MT vide Spices Board recommendation Letter No.MKT/FNN/01/PL/08/5545 dated 16.12.2010.

2) Lic.No.1010036408 dated 18.12.2009

Spices Board recommendation letter No. and date	Export Item	Quantity	Import Item	Quantity
MKT/FNT/01/09-10/7283 dated 31.12.2010	Oleoresin Turmeric	2.89 MT	Turmeric	48.11 MT

The above decision is in addition to NC decision vide Meeting No.36/83 dated 8.12.2010 for the import of 87.20 MT vide Spices Board recommendation Letter No.MKT/FNT/01/09-10/ dated 25.11.2010.

3) Lic.No.1010036409 dated 18.12.2009

Spices Board recommendation	Export Item	Quantity	Import Item	Quantity
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letter No. and date				
MKT/FNT/01/09-10/2642 dated 25.7.2011	Oleoresin Turmeric	3.70 MT	Turmeric	61.66 MT

The above decision is in addition to NC decision vide Meeting No.44/83 dated 2.2.2011 for the import of 48.15 MT vide Spices Board recommendation Letter No.MKT/FNT/01/09-10/7287 dated 31.12.2010.

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee..

Case No M-149 NC No.38/12 Dated 21.12.2011 (held on 26.12.2011)	M/ s United Phosphorous Ltd, Mumbai F.No.01/83/50/140/AM06DES-IV RLA F.No. 03/95/40/0297/AM06 Lic.No.0310334359 dated 15.6.2005
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No15022/17/2005-Ch.II dated 26.12.2011 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Clodinafop Propargyl 8% EC W/V (Packed in HDPE/EVOH Bottes & Polypropylene Caps with induction Sealing Wad) (50 MM)	1 Litre	1. d-Hydroxy Phenoxy Propionic Acid (DHPPA) 2. Propargyl Chloride Solution (35 ± 2%) 3. 2,3,5 Trichloro Pyridine 4. 2-Heptanol	0.068 Kg 0.084 Kg 0.104 Kg 0.011 Kg

	5. 5-Chloro 8-Hydroxy Quinoline	0.015 Kg
	6. Toluene	0.011 Kg
	7. Dimethyl Formamide	0.060 Kg
	8. Methyl Ethyl Ketone	0.013 Kg
	9. Cyclohexanone	0.100 Kg
	10. Pine Oil	0.300 Kg
	11. Sulfolane (2,3,4,5 Tetra Hydro Thiophene-1,1-dioxide)	0.080 Kg
	12. Methanol	0.130 Kg
	13. Vegetable Oil Ester	0.385 Kg

(14. HDPE/EVOH co-extruded Bottles and Polypropylene Caps with Induction Sealing Wad (50 MM) – may be allowed as per General Packing Policy)

Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-150 NC No.38/12 Dated 21.12.2011 (held on 26.12.2011)	M/ s Gala Brush Ltd, Mumbai F.No.01/82/50/827/AM06DES-IV RLA F.No. 03/94/40/0715/AM06 Lic.No.0310352657 dated 20.10.2005
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The Committee considered the case as per agenda. The Committee observed that the case was rejected way back in the year 2006 in the Norms Committee-III vide Meeting No.45/82 dated 15.2.2006. The present representation of the firm dated 29/10/2011 was discussed by the Committee in the presence of the Technical Authority concerned viz., Deptt. of C&PC(Chem Div) and

deliberated the issue of fixation of norms for Boric Acid. The Committee took into view the provisions of Policy Circular No.16 dated 22.10.2007 and the earlier decision of Norms Committee-III and decided to call for CIB Registration from the firm. Accordingly, E-Mail was issued to the firm on 15.12.2011 and 27.12.2011. Reply has not yet been received so far. The Committee decided to defer the case.

Case No M-151 NC No.38/12 Dated 21.12.2011 (held on 26.12.2011)	M/ s ALA Chemicals (P) Ltd, Mumbai F.No.01/83/50/846/AM09/DES-IV RLA F.No. 03/94/40/0598/AM09 Lic.No.0310488066 dated 26.9.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.1.2012.

Case No M-151(A) NC No.38/12 Dated 21.12.2011 (held on 26.12.2011)	M/ s Marbal Art, Noida F.No.01/83/50/630/AM09/DES-IV
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The Committee considered the case as per agenda. The Committee discussed in detail the issue of fixation wastage norms for the downstream products, based on the communication from EOU Division, Department of Commerce, in the presence of the representatives from Directorate General of Export Promotion (CBEC, Department of Revenue), Department of Commerce and Department of IPP (Technical Authority concerned) and decided to get the complete details of LOP issued to the firm alongwith complete details of export and import products allowed as per LOP. The Committee directed the representative of Department of Commerce to get them and get back to the Committee for further discussion. Accordingly the Committee decided to defer the case.

Case No M-151(B) NC No.38/12 Dated 21.12.2011 (held on 26.12.2011)	M/ s Himadri Chemicals & Inds. Ltd, 1) F.No.01/83/50/1823/AM07/DES-IV RLA F.No.02/24/40/0038/AM09 Lic.No.0210112483 dated 15.5.2008 2) F.No.01/85/50/0094/AM09/DES-IV RLA F.No.02/24/40/0039/AM09 Lic.No.0210112510 dated 15.5.2008
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The Committee considered the case as per agenda and decided to defer consideration of the case for two weeks for wants of comments from the DC(MSME). Accordingly the case may be re-listed on 18.1.2012.

Case No M-151 (C) NC No.38/12 Dated 21.12.2011 (held on 26.12.2011)	M/ s VIC Inds, Goa F.No.01/83/50/283/AM08DES-IV RLA F.No. 17/24/40/015/AM08 Lic.No.1710001642 dated 8.5.2007
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The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No14010/33/2007-Ch.II dated 28.10.2011 the Committee decided to approve the case on repeat basis (NC Meeting No.26/83 dated 24.9.2008, Advance License No.1710001820 dated 26.11.2007) as under :-

Export Item	Qty.	Import Item	Qty.
Blend of Sulphonated Melamine Formaldehyde Resin 20.57%	1 Kg	1. Naphthalene	0.053 Kg
Sulphonated Urea		2. Formaldehyde 37%	0.823 Kg

Formaldehyde Resin 49.14%			
Urea Formaldehyde Resin 15.33%		3. Melamine	0.107 Kg
Sodium Salt of Naphthalene Sulphonic Acid Formaldehyde Condensate 14.95%		4. Caustic Soda Lye	0.053 Kg

Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-151 (D) NC No.38/12 Dated 21.12.2011 (held on 26.12.2011)	M/ s Rallis India Ltd, Mumbai F.No.01/83/50/1342/AM07DES-IV RLA F.No. 03/95/40/1457/AM07 Lic.No.0310423008 dated 14.3.2007
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The Committee considered the case as per agenda and observed that the written recommendation of Deptt. of C&PC(Chem.Div) have been received which is being examined. The Committee decided to defer the consideration of the case for four weeks. Accordingly the case may be re-listed on 8.2.2012.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 38/83-ALC1/2011 **MEETING DATE** : 21.12.2011

1	Case No.:28/38/83-ALC1/2011	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00668/AM12/	RLA File :02/24/040/00038/AM09/	Lic.No/Date:0210112483 15.05.2008	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the DC(MSME). Accordingly the case may be re-listed on 18.1.2012.			

2	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.1.2012.

3	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.1.2012.			

4	Case No.:57/34/83-ALC1/2011	Party Name:SARACA LABORATORIES LTD	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Transferred to Different Section
	HQ File :01/83/050/00624/AM12/	RLA File :09/24/040/00542/AM10/	Lic.No/Date:0910041904 05.05.2010	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) as the export product related to Pharma			

5	Case No.:32/42/83-ALC1/2010	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00800/AM11/	RLA File :05/23/040/00038/AM11/	Lic.No/Date:0510264459 17.05.2010	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 18.1.2012.			

	Case No.:6/26/83-ALC1/2011	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Approved
	HQ File :01/83/050/00501/AM12/	RLA File :03/94/040/00572/AM11/	Lic.No/Date:0310594183 28.09.2010	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No14010/86/2008-Ch.II dated 26.10.2009 the Committee decided to approve the case on repeat basis as under :-

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Export Item	Qty.	Import Item	Qty.
Dye CE MOD – O 100% Dye content (Solvent Red Dyes)	1 Kg	1. Ortho Toludine 2. 2,5 Xylidine 3. 2,4 Xylidine 4. Beta Naphthol 5. Sodium Nitrite	0.411 Kg 0.121 Kg 0.011 Kg 0.400 Kg 0.387 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

7

Case No.:8/30/83-ALC1/2010	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
HQ File :01/83/050/00530/AM11/	RLA File :31/24/040/00110/AM11/	Lic.No/Date:3110045079 15.10.2010	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and noted that the TA, Deptt. of IT has given reminder to the firm requesting to furnish justification for the wastage of import items on 24.10.2011, stating that if no reply is received from the firm within 15 days the case may be treated as closed from DIT's side. Reminder dated 7.12.2011 issued by this office. Accordingly the case may be re-listed on 18.1.2012.			

8

Case No.:31/46/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
HQ File :01/83/050/00876/AM11/	RLA File :03/95/040/00639/AM11/	Lic.No/Date:0310603716 30.11.2010	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 2.5.2011 and 24.11.2011 issued by Deptt. of C&PC(PC.Div.). Accordingly the case may be re-listed on 18.1.2012.			

9	Case No.:36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.1.2012.			

10	Case No.:39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.1.2012.			

11	Case No.:3/48/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00928/AM11/	RLA File :10/24/040/00114/AM11/	Lic.No/Date:1010041801 18.02.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.1.2012.			

12	Case No.:1/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00951/AM11/	RLA File :10/24/040/00121/AM11/	Lic.No/Date:1010041941 28.02.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.1.2012.			

13	Case No.:3/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00953/AM11/	RLA File :10/24/040/00123/AM11/	Lic.No/Date:1010041943 28.02.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.1.2012.			

14	Case No.:5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.1.2012.			

15	Case No.:6/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00956/AM11/	RLA File :10/24/040/00118/AM11/	Lic.No/Date:1010041946 28.02.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.1.2012.			

16	Case No.:7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.1.2012.			

17	Case No.:31/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00981/AM11/	RLA File :10/24/040/00125/AM11/	Lic.No/Date:1010042054 09.03.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.1.2012.			

18	Case No.:32/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.1.2012.			

19	Case No.:17/6/83-ALC1/2011	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00071/AM12/	RLA File :35/24/040/00043/AM11/	Lic.No/Date:3510033309 25.03.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.5.2011. Application sent to DC(MSME), Metallurgy Division on 3.6.2011. Reminder U.O issue to DC(MSME) on 13.9.2011. Comments awaited Accordingly the case may be re-listed on 18.1.2012.			

20	Case No.:35/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00365/AM12/	RLA File :17/24/040/00092/AM09/	Lic.No/Date:1710004025 06.05.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.12.2011. Accordingly the case may be relisted on			

Case No.: 23/14/83-ALC1/2011	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Approved
HQ File :01/83/050/00291/AM12/	RLA File :13/24/040/00006/AM12/	Lic.No/Date:1310035427 19.05.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No15022/16/2011-Ch.II dated 27.12.2011 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Orysastrobin Technical	1 Kg	1. Acetyl Acetone	0.782 Kg
		2. Sodium Nitrite	0.540 Kg
		3. Methyl Tertiaryl Butyl Ether (MTBE HP 99.9 PCT)	1.116 Kg
		4. Neopentyl glycol (NPG)	0.814 Kg
		5. Methoxy amine hydrochloride (MAH) (30% aqueous solution)	2.241 Kg
		6. Methanol	
		7. Toluene	3.148 Kg
		8. Hydroxylaminesulphate	1.865 Kg
		9. Dimethyl Formamide	0.658 Kg
		10. Chlormethyloximether (CLMO) (45% solution in DMF)	1.403 Kg 2.046 Kg
		11. Potassium Carbonate	
		12. Sodium Methoxide (30% solution in Methanol)	1.274 Kg 0.787 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

22	Case No.:17/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00347/AM12/	RLA File :03/94/040/00165/AM12/	Lic.No/Date:0310631940 19.05.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.12.2011. Accordingly the case may be relisted on 18.1.2012			

23	Case No.:16/18/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Rejected
	HQ File :01/83/050/00346/AM12/	RLA File :03/94/040/00325/AM11/	Lic.No/Date:0310632605 24.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L on 13/9/2011 issued by Deptt. of C&PC (Chem.Div.). Reminder dated 16.11.2011 issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

24	Case No.:25/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00355/AM12/	RLA File :03/94/040/00184/AM12/	Lic.No/Date:0310632535 24.05.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 18.1.2012			

	Case No.:1/10/83-ALC1/2011	Party Name:ITC LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
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25

HQ File :01/83/050/00181/AM12/

RLA File :09/24/040/00042/AM12/

Lic.No/Date:0910046897
25.05.2011Defer
Date:18.01.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.9.2011 (E-mail) issued by DIPP. Reminder dated 14.10.2011 (by E-Mail) issued by this office. Another reminder issued by DIPP on 20.12.2011. Accordingly the case may be re-listed on 18.1.2012.

26

Case No.:18/18/83-ALC1/2011

Party Name:HI-TECH OFFICE SYSTEMS

Meet No/Date:38/83-ALC1/2011
21.12.2011Status:Case
Approved

HQ File :01/83/050/00348/AM12/

RLA File :03/94/040/00118/AM12/

Lic.No/Date:0310632729
25.05.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 21.12.2011 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Raised Access Floor Panels Size: 600 MM x 600 MM Laminated. (Using Anti-Stastic High Pressure Laminates and PVC beeding)	1 No.	1. 596 x 596 x 35 mm thick : (USF 700) bare corner locking panels with epoxy coating and with cementitious infill. Top /Bottom Steel plate : 0.7 / 0.6 mm thick	1 No.
		2. Anti-Stastic high Pressure Laminate Sheets Size : 2440 x 1220 x 0.9 mm, relevant to size and thickness of export product	¼ No.
		3. PVC Beeding Good for 0.9 mm and above HPL and	4 Nos.

opening for 0.6 + 0.6 mm steel length 610 mm straight cut
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:8/18/83-ALC1/2011

Party Name: BAYER CROPSCIENCE
LIMITED

Meet No/Date: 38/83-ALC1/2011
21.12.2011

**Status: Case
Approved**

HQ File : 01/83/050/00338/AM12/

RLA File : 03/94/040/00097/AM12/

Lic.No/Date: 0310633138
27.05.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem. Div) vide their U.O.No. 15022/8/2011-Ch.II dated 27.12.2011 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Ethoprophos Technical	1 Kg	1. N-propyl Mecaptan 2. Phosphorous Oxychloride 3. Ethanol (99% Basis) 4. Caustic Soda Lye (100% Basis)	0.667 Kg 0.787 Kg 0.246 Kg 0.837 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:13/14/83-ALC1/2011

Party Name: PLANT LIPIDS PRIVATE
LIMITED

Meet No/Date: 38/83-ALC1/2011
21.12.2011

**Status: Case
Approved**

HQ File : 01/83/050/00281/AM12/

RLA File : 10/24/040/00016/AM12/

Lic.No/Date: 1010043319
31.05.2011

Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNP/03/09-10/3186 dt. 25.11.2011 stating that the weighted average yield comes to 10.83% whereas the firm has applied at 12% yield, the Committee decided to approve the case at

28

12% yield as under:-

Item of Export	Qty	Item of Import	Qty
Black Pepper Oleoresin	22.8 MT	Light Black Pepper (Light Berries)	190.0 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

29

Case No.: 14/14/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Approved
HQ File :01/83/050/00282/AM12/	RLA File :10/24/040/00015/AM12/	Lic.No/Date:1010043313 31.05.2011	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNT/03/09-10/3187 dt. 25.11.2011 stating that the weighted average yield comes to 1.89% whereas the firm has applied at 2.5% yield, the Committee decided to approve the case at 2.5% yield as under:-

Item of Export	Qty	Item of Import	Qty
Turmeric Oleoresin 95% (Curcumin Powder)	3.1 MT	Turmeric	123.82 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

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Case No.: 29/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
HQ File :01/83/050/00359/AM12/	RLA File :17/24/040/00022/AM11/	Lic.No/Date:1710004115 31.05.2011	Defer Date:18.01.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.12.2011. Accordingly the case may be relisted on 18.1.2012

31	Case No.:32/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00362/AM12/	RLA File :17/24/040/00047/AM10/	Lic.No/Date:1710004113 31.05.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.12.2011. Accordingly the case may be relisted on 18.1.2012			

32	Case No.:40/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00370/AM12/	RLA File :17/24/040/00014/AM10/	Lic.No/Date:1710004112 31.05.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.12.2011. Accordingly the case may be relisted on 18.1.2012			

33	Case No.:15/14/83-ALC1/2011	Party Name:EMAMI LIMITED,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00283/AM12/	RLA File :02/24/040/00026/AM12/	Lic.No/Date:0210159766 01.06.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.12.2011. Accordingly the case may be relisted on 18.1.2012			

	Case No.:1/18/83-ALC1/2011	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00331/AM12/	RLA File :11/24/040/00012/AM12/	Lic.No/Date:1110024841 31.05.2011	Defer Date:18.01.2012

34		01.06.2011	Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 7.12.2011. Accordingly the case may be relisted on 18.1.2012		

35	Case No.:9/34/83-ALC1/2011	Party Name:EASTERN PETROLEUM PVT.LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00576/AM12/	RLA File :03/94/040/00266/AM12/	Lic.No/Date:0310637812 22.06.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 12.12.2011. Accordingly the case may be re-listed on 18.1.2012.			

36	Case No.:21/14/83-ALC1/2011	Party Name:UNI KLINGER LIMITED,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00289/AM12/	RLA File :31/83/040/00058/AM12/	Lic.No/Date:3110048882 27.06.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. Since the firm has not furnished the reply of D/L. Reminder issued to the firm by E-Mail on 7.12.2011. Reply awaited. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 18.1.2012.			

	Case No.:15/30/83-ALC1/2011	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Approved
	HQ File :01/83/050/00541/AM12/	RLA File :10/24/040/00020/AM12/	Lic.No/Date:1010044058 05.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNP/04/10-11/3375 dt. 21.12.2011 stating that the weighted average yield comes to 11.82% for Oleoresins and 3.80% for Oil respectively whereas the firm has applied at 13% for Oleoresins and 2.5% for Oil respectively yield, the Committee decided to approve the case at 13% yield for Oleoresins and 3.80% yield for Oil			

respectively as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Black Pepper Oleoresins	5.2 MT
2.	Black Pepper Oil	1.52 MT

Import Item

S.No.	Description of Item	Quantity
1.	Light Black Pepper (Light Berries)	20.0 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

38	Case No.:6/34/83-ALC1/2011	Party Name:HP INTERNATIONAL	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00573/AM12/	RLA File :03/94/040/00128/AM12/	Lic.No/Date:0310640762 06.07.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 19.12.2011. Accordingly the case may be re-listed on 18.1.2012.			

	Case No.:8/34/83-ALC1/2011	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Approved
	HQ File :01/83/050/00575/AM12/	RLA File :03/94/040/00243/AM12/	Lic.No/Date:0310642438 15.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/86/2008-Ch.II dated 17.10.2011 the Committee decided to approve the			

case as under :-

39

Export Item	Qty.	Import Item	Qty.
Dye CE MOD-O Wet Press Cake Dye content 38% (Solvent Red Dyes)	1 Kg	1. Ortho Toluidine/Mix Toluidine 2. 2,5 Xylidine 3. 2,4 Xylidine 4. Beta Naphthol 5. Sodium Nitrite	0.159 Kg 0.047 Kg 0.009 Kg 0.152 Kg 0.153 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:12/30/83-ALC1/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
HQ File :01/83/050/00538/AM12/	RLA File :05/23/040/00150/AM12/	Lic.No/Date:0510296887 18.07.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

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Case No.:17/34/83-ALC1/2011	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
HQ File :01/83/050/00584/AM12/	RLA File :03/94/040/00209/AM12/	Lic.No/Date:0310642666 18.07.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 12.12.2011. Accordingly the case may be re-listed on 18.1.2012.			

Case No.:60/34/83-ALC1/2011

Partv Name:ESTEEM INDUSTRIES PVT

Meet No/Date:38/83-ALC1/2011

Status:Case

42		LTD,	21.12.2011	Deferred
	HQ File :01/83/050/00627/AM12/	RLA File :17/24/040/00022/AM12/	Lic.No/Date:1710004383 21.07.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 12.12.2011. Accordingly the case may be re-listed on 18.1.2012.			

43	Case No.:62/34/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00629/AM12/	RLA File :17/24/040/00021/AM12/	Lic.No/Date:1710004382 21.07.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.1.2012. Accordingly the case may be re-listed on 18.1.2012.			

44	Case No.:3/34/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00570/AM12/	RLA File :03/94/040/00365/AM12/	Lic.No/Date:0310644344 26.07.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.12.2011 issued by Deptt. of C&PC(PC Div.). Accordingly the case may be re-listed on 18.1.2012.			

	Case No.:4/34/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Approved
	HQ File :01/83/050/00571/AM12/	RLA File :03/94/040/00199/AM12/	Lic.No/Date:0310644388 26.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/148/2011-Ch.II dated 21.12.2011 the Committee decided to approve the case as under :-			

45

Export Item	Qty.	Import Item	Qty.
Sodium Lauryl Ether Sulfate one mole (Minimum 69% Active matter)	1 Kg	1. Lauryl Alcohol 2. Ethylene Oxide 3. Citric Acid	0.408 Kg 0.090 Kg 0.0046 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

46

Case No.: 58/34/83-ALC1/2011	Party Name:VIC INDUSTRIES,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
HQ File :01/83/050/00625/AM12/	RLA File :17/24/040/00028/AM12/	Lic.No/Date:1710004420 28.07.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

47

Case No.: 59/34/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
HQ File :01/83/050/00626/AM12/	RLA File :17/24/040/00027/AM12/	Lic.No/Date:1710004419 28.07.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

Case No.:61/34/83-ALC1/2011

Party Name:ESTEEM INDUSTRIES PVT. LTD,

Meet No/Date:38/83-ALC1/2011
21.12.2011

Status:Case
Approved

HQ File :01/83/050/00628/AM12/

RLA File :17/24/040/00026/AM12/

Lic.No/Date:1710004418
28.07.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt.

of C&PC(Chem. Div) vide their U.O.No.14010/75/2011-Ch.II dated 7.10.2011 the Committee decided to approve the case on repeat basis as under :-

48

Export Item	Qty.	Import Item	Qty.
Product – 4- DOT (Polyoxyethylene Glycol 400 Dioleate) (Appearance: liquid)	1 Kg	1. Diethylene Glycol (Clourless Liquid) 2. Ethylene Oxide (colourless clear liquid) 3. Oleic Acid (Yellow to red oily liquid)	0.112 Kg 0.327 Kg 0.598 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

49

Case No.:63/34/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
HQ File :01/83/050/00630/AM12/	RLA File :17/24/040/00025/AM12/	Lic.No/Date:1710004417 28.07.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

50

Case No.:10/34/83-ALC1/2011	Party Name:S.M. CHEMICALS	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
HQ File :01/83/050/00577/AM12/	RLA File :03/95/040/00327/AM12/	Lic.No/Date:0310645319 29.07.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.12.2011. Accordingly the case may be re-listed on 18.1.2012.			

Case No.:11/34/83-ALC1/2011

Party Name:S.M. CHEMICALS

Meet No/Date:38/83-ALC1/2011
21.12.2011

Status:Case Deferred

51	HQ File :01/83/050/00578/AM12/	RLA File :03/95/040/00328/AM12/	Lic.No/Date:0310645309 29.07.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.1.2012. . Accordingly the case may be re-listed on 18.1.2012.				

52	Case No.:10/30/83-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00536/AM12/	RLA File :03/94/040/00400/AM12/	Lic.No/Date:0310645888 03.08.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012				

53	Case No.:66/34/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00633/AM12/	RLA File :17/24/040/00034/AM12/	Lic.No/Date:1710004453 09.08.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.12.2011. . Accordingly the case may be re-listed on 18.1.2012.				

54	Case No.:67/34/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00634/AM12/	RLA File :17/24/040/00033/AM12/	Lic.No/Date:1710004452 09.08.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.12.2011. . Accordingly the case may be re-listed on 18.1.2012.				

	Case No.:11/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
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55	HQ File :01/83/050/00506/AM12/	RLA File :10/24/040/00040/AM12/	Lic.No/Date:1010044825 10.08.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.1.2012.				

56	Case No.:12/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00507/AM12/	RLA File :10/24/040/00039/AM12/	Lic.No/Date:1010044823 10.08.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.1.2012.				

57	Case No.:20/26/83-ALC1/2011	Party Name:KUSA CHEMICALS PVT. LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00515/AM12/	RLA File :34/24/040/00094/AM12/	Lic.No/Date:3410031266 11.08.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.1.2012. Accordingly the case may be relisted on 18.1.2012				

58	Case No.:22/26/83-ALC1/2011	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00517/AM12/	RLA File :05/23/040/00184/AM12/	Lic.No/Date:0510299517 11.08.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012				

	Case No.:9/30/83-ALC1/2011	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
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59	HQ File :01/83/050/00535/AM12/	RLA File :03/94/040/00378/AM12/	Lic.No/Date:0310648497 12.08.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012				

60	Case No.:15/34/83-ALC1/2011	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00582/AM12/	RLA File :03/94/040/00426/AM12/	Lic.No/Date:0310648356 12.08.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 12.12.2011. Accordingly the case may be re-listed on 18.1.2012.				

61	Case No.:21/26/83-ALC1/2011	Party Name:KAICO DEER ABRASIVE P LTD	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status :Case Approved							
	HQ File :01/83/050/00516/AM12/	RLA File :05/23/040/00191/AM12/	Lic.No/Date:0510299633 16.08.2011	Defer Date:							
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 21.12.2011 the Committee decided to approve the case on repeat basis as under :-										
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>1 to 16 as per application (consisting of Coated Abrasive Cloth – Alumina Zirconia Cloth Roll)</td><td>1 No.</td><td>Relevant Grit Coated Abrasive Cloth (Alumina Zirconia Cloth Roll</td><td>1.0237 Sq. Mtr./Sq. Mtr. content in export</td></tr></table>				Export Item	Qty.	Import Item	Qty.	1 to 16 as per application (consisting of Coated Abrasive Cloth – Alumina Zirconia Cloth Roll)	1 No.	Relevant Grit Coated Abrasive Cloth (Alumina Zirconia Cloth Roll
Export Item	Qty.	Import Item	Qty.								
1 to 16 as per application (consisting of Coated Abrasive Cloth – Alumina Zirconia Cloth Roll)	1 No.	Relevant Grit Coated Abrasive Cloth (Alumina Zirconia Cloth Roll	1.0237 Sq. Mtr./Sq. Mtr. content in export								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

62	Case No.:12/34/83-ALC1/2011	Party Name:CLEAN COATS PVT.LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00579/AM12/	RLA File :03/94/040/00455/AM12/	Lic.No/Date:0310649107 18.08.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 12.12.2011. Accordingly the case may be re-listed on 18.1.2012.			

63	Case No.:1/22/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00416/AM12/	RLA File :03/94/040/00456/AM12/	Lic.No/Date:0310649392 19.08.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 18.1.2012			

64	Case No.:4/22/83-ALC1/2011	Party Name:NAWAL PRAKASH A VIKEM PVT.LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00419/AM12/	RLA File :03/95/040/00559/AM11/	Lic.No/Date:0310649480 19.08.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.1.2012. Accordingly the case may be re-listed on 18.1.2012.			

65	Case No.:16/34/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Approved
	HQ File :01/83/050/00583/AM12/	RLA File :03/94/040/00175/AM12/	Lic.No/Date:0310649531 19.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/64/2011-Ch.II dated 1.11.2011 the Committee decided to approve the case on repeat basis as under :-			

Export Item	Qty.	Import Item	Qty.
As approved by NC-IV		Do	

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

66	Case No.:9/38/83-ALC1/2011	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00649/AM12/	RLA File :03/95/040/00376/AM12/	Lic.No/Date:0310649448 19.08.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

67	Case No.:7/22/83-ALC1/2011	Party Name:SPECIALITY PACKAGING,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00422/AM12/	RLA File :03/95/040/00312/AM12/	Lic.No/Date:0310649802 23.08.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 5.1.2012. Accordingly the case may be re-listed on 18.1.2012.			

68	Case No.:7/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00502/AM12/	RLA File :10/24/040/00041/AM12/	Lic.No/Date:1010045004 23.08.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.1.2012.			

Case No.:43/34/83-ALC1/2011	Party Name:NAGARJUNA AGRICHEM	Meet No/Date:38/83-ALC1/2011	Status:Case
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69		LTD	21.12.2011	Deferred
	HQ File :01/83/050/00610/AM12/	RLA File :09/24/040/00208/AM12/	Lic.No/Date:0910048351 23.08.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 19.12.2012. Accordingly the case may be re-listed on 18.1.2012.			

70	Case No.:1/30/83-ALC1/2011	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00527/AM12/	RLA File :03/94/040/00449/AM12/	Lic.No/Date:0310650263 25.08.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 19.12.2011 issued by DIPP. Accordingly the case may be re-listed on 18.1.2012.			

71	Case No.:8/26/83-ALC1/2011	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00503/AM12/	RLA File :10/24/040/00044/AM12/	Lic.No/Date:1010045099 26.08.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.1.2012.			

72	Case No.:4/30/83-ALC1/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Approved
	HQ File :01/83/050/00530/AM12/	RLA File :03/95/040/00359/AM12/	Lic.No/Date:0310650646 26.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. The firm vide letter dated 15.12.2011 has stated that the license has been surrendered by them. The Committee decided to withdraw the case.			

73	Case No.:28/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00595/AM12/	RLA File :03/95/040/00414/AM12/	Lic.No/Date:0310650658 26.08.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.1.2012. Accordingly the case may be re-listed on 18.1.2012.			

74	Case No.:30/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00597/AM12/	RLA File :03/95/040/00413/AM12/	Lic.No/Date:0310650670 26.08.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer the consideration of the case for four weeks for want of information from the firm to the D/L dated 21.12.2011 issued by the Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 18.1.2012.			

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Case No.:3/30/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Approved
HQ File :01/83/050/00529/AM12/	RLA File :03/95/040/00411/AM12/	Lic.No/Date:0310650928 30.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/5/2005-Ch.II dated 9.7.2010 the Committee decided to approve the case on repeat basis as under :-			
Export Item	Qty.	Import Item	Qty.
Ethofumesate Technical	1 Kg	1. 2-Ethopxy-3, 3-dimethyl-2, 3-dihydro-5-Benzofuranol	0.909 Kg
		2. Iso Propyl Alcohol	0.500 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

76	Case No.:2/34/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00569/AM12/	RLA File :03/95/040/00402/AM12/	Lic.No/Date:0310650967 30.08.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 18.1.2012			

77	Case No.:18/30/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00544/AM12/	RLA File :05/23/040/00203/AM12/	Lic.No/Date:0510301008 02.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.1.2012. Accordingly the case may be relisted on 18.1.2012			

78	Case No.:13/34/83-ALC1/2011		Party Name:GRAUER & WEIL (INDIA) LIMITED,		Meet No/Date:38/83-ALC1/2011 21.12.2011		Status:Case Approved	
	HQ File :01/83/050/00580/AM12/		RLA File :03/94/040/00473/AM12/		Lic.No/Date:0310651360 02.09.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/63/2009-Ch.II dated 28.10.2011 the Committee decided to approve the case on repeat basis as under :-							
	Export Item		Qty.	Import Item		Qty.		

Chrome CA Salt	1 Kg	Chromic Acid	0.990 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

79	Case No.:14/30/83-ALC1/2011	Party Name:WEMBLEY LABORATORIES LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00540/AM12/	RLA File :05/24/040/00193/AM12/	Lic.No/Date:0510301266 05.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.1.2012. Accordingly the case may be relisted on 18.1.2012			

80	Case No.:22/34/83-ALC1/2011	Party Name:PIDILITE INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00589/AM12/	RLA File :03/95/040/00792/AM11/	Lic.No/Date:0310651580 05.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

81	Case No.:31/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00598/AM12/	RLA File :03/95/040/00403/AM12/	Lic.No/Date:0310651806 06.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 21.12.2011 issued by Deptt. of C&PC(Chem Div.). Accordingly the case may be re-listed on 18.1.2012.			

Case No.:33/34/83-ALC1/2011	Party Name:LALITHA CHEM	Meet No/Date:38/83-ALC1/2011	Status:Case
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82		INDUSTRIES PVT.LTD.	21.12.2011	Deferred
	HQ File :01/83/050/00600/AM12/	RLA File :03/95/040/00429/AM12/	Lic.No/Date:0310651805 06.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 21.12.2011 issued by Deptt. of C&PC(Chem Div.). Accordingly the case may be re-listed on 18.1.2012.			

83	Case No.:10/38/83-ALC1/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Approved
	HQ File :01/83/050/00650/AM12/	RLA File :03/94/040/00412/AM12/	Lic.No/Date:0310651824 06.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/11/2008-Ch.II dated 16.6.2009 the Committee decided to approve the case on repeat basis as under :-			
	Export Item	Qty.	Import Item	Qty.
	4-Chloro Benzyl Cyanide – 80% solution in N-Butyl Acetate (Para Chloro Benzyl Cyanide – 80% solution in N-butyl Acetate)	1 Kg	1. Para Chloro Toluene 2. Sodium Cyanide 3. Azobis Iso Butyronitrile 4. N-butyl Acetate	0.953 Kg 0.331 Kg 0.003 Kg 0.221 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

84	Case No.:11/38/83-ALC1/2011	Party Name:KAWAKEN STERLING SURFACTANTS PVT. LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00651/AM12/	RLA File :03/94/040/00202/AM12/	Lic.No/Date:0310651812 06.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to Deptt. of C&PC(Chem.Div) on 5.1.2012. . Accordingly the case may be re-listed on 18.1.2012.

85	Case No.:17/30/83-ALC1/2011	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00543/AM12/	RLA File :07/24/040/00202/AM12/	Lic.No/Date:0710082085 07.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.1.2012. Accordingly the case may be relisted on 18.1.2012			

86	Case No.:29/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00596/AM12/	RLA File :03/95/040/00427/AM12/	Lic.No/Date:0310652067 07.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.1.2012. Accordingly the case may be re-listed on 18.1.2012.			

87	Case No.:32/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00599/AM12/	RLA File :03/95/040/00423/AM12/	Lic.No/Date:0310652064 07.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 18.1.2012			

	Case No.:28/30/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Approved
	HQ File :01/83/050/00554/AM12/	RLA File :17/24/040/00041/AM12/	Lic.No/Date:1710004515 08.09.2011	Defer Date:

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Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/35/2010-Ch.II dated 3.3.2011 the Committee decided to approve the case on repeat basis as under :-

Export Item	Qty.	Import Item	Qty.
CETEARETH – 25 (Cetostearyl Alcohol Ethoxylate 30 Ethylene Oxide)	1 Kg	1. Cetostearyl Alcohol 2. Ethylene Oxide	0.166 Kg 0.854 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.: 29/30/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
HQ File :01/83/050/00555/AM12/	RLA File :17/24/040/00045/AM12/	Lic.No/Date:1710004499 08.09.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.1.2012. Accordingly the case may be re-listed on 18.1.2012.			

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Case No.: 19/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
HQ File :01/83/050/00586/AM12/	RLA File :03/95/040/00409/AM12/	Lic.No/Date:0310652343 08.09.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.1.2012. Accordingly the case may be re-listed on 18.1.2012.			

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Case No.: 20/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
HQ File :01/83/050/00587/AM12/	RLA File :03/95/040/00436/AM12/	Lic.No/Date:0310652342 08.09.2011	Defer Date:18.01.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.1.2012. Accordingly the case may be re-listed on 18.1.2012.

92	Case No.:21/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00588/AM12/	RLA File :03/95/040/00111/AM12/	Lic.No/Date:0310652349 08.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

93	Case No.:23/34/83-ALC1/2011	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00590/AM12/	RLA File :03/95/040/00466/AM12/	Lic.No/Date:0310652356 08.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 12.12.2011. Accordingly the case may be re-listed on 18.1.2012.			

94	Case No.:24/34/83-ALC1/2011	Party Name:VISWAAT CHEMICALS LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00591/AM12/	RLA File :03/95/040/00380/AM12/	Lic.No/Date:0310652461 08.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 5.1.2012. Accordingly the case may be re-listed on 18.1.2012.			

95	Case No.:14/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00581/AM12/	RLA File :03/95/040/00124/AM12/	Lic.No/Date:0310652780 09.09.2011	Defer Date:18.01.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012

96	Case No.: 12/38/83-ALC1/2011	Party Name:DEVANSHI DYESTUFF	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Approved
	HQ File :01/83/050/00652/AM12/	RLA File :03/94/040/00487/AM12/	Lic.No/Date:0310653048 12.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/45/2009-Ch.II dated 2.2.2010 the Committee decided to approve the case on repeat basis as under :-			
	Export Item	Qty.	Import Item	Qty.
	Synthetic Organic Dyestuff Brilliant Red DDY (C.I.No.Solvent Red 39)	1 Kg	Rhodamine GDN/Rhodamine 6GCP (C.I.No.Basic Red 1)	0.890 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

97	Case No.: 14/38/83-ALC1/2011	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00654/AM12/	RLA File :03/94/040/00245/AM12/	Lic.No/Date:0310653019 12.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and defer the case for four weeks. Accordingly the case may be re-listed on 18.1.2012.			

98	Case No.: 17/38/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00657/AM12/	RLA File :03/95/040/00435/AM12/	Lic.No/Date:0310652865 12.09.2011	Defer Date:18.01.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012

99	Case No.:15/38/83-ALC1/2011	Party Name:EASTERN PETROLEUM PVT.LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00655/AM12/	RLA File :03/94/040/00510/AM12/	Lic.No/Date:0310653314 13.09.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012				

100

Case No.:1/26/83-ALC1/2011	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Approved
HQ File :01/83/050/00496/AM12/	RLA File :03/95/040/00473/AM12/	Lic.No/Date:0310653506 14.09.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.14010/134/2011-Ch.II dated 30.11.2011 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Carbon Black Powder	1 Kg	Activated Carbon	1.005 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

101	Case No.:2/26/83-ALC1/2011	Party Name:NAWAL PRAKASH A VIKEM PVT.LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00497/AM12/	RLA File :03/95/040/00386/AM12/	Lic.No/Date:0310653512 14.09.2011	Defer Date:18.01.2012

Decision :The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(PC.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 18.1.2012

102	Case No.:20/30/83-ALC1/2011	Party Name:SATYAM POLY PLAST	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00546/AM12/	RLA File :13/24/040/00017/AM12/	Lic.No/Date:1310036749 14.09.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.1.2012. Accordingly the case may be relisted on 18.1.2012			

103	Case No.:16/38/83-ALC1/2011	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00656/AM12/	RLA File :03/94/040/00434/AM12/	Lic.No/Date:0310653496 14.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

104	Case No.:18/38/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00658/AM12/	RLA File :03/95/040/00434/AM12/	Lic.No/Date:0310653519 14.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

105	Case No.:48/34/83-ALC1/2011	Party Name:MATANGI INDUSTRIES	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00615/AM12/	RLA File :08/24/040/00129/AM12/	Lic.No/Date:0810103584 15.09.2011	Defer Date:18.01.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012

106	Case No.: 53/34/83-ALC1/2011	Party Name:JJ.PACKAGERS PVT. LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00620/AM12/	RLA File :15/24/040/00002/AM12/	Lic.No/Date:1510014159 15.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

107	Case No.: 8/38/83-ALC1/2011	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00648/AM12/	RLA File :03/95/040/01018/AM11/	Lic.No/Date:0310653889 15.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

108	Case No.: 13/38/83-ALC1/2011	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00653/AM12/	RLA File :03/94/040/00498/AM12/	Lic.No/Date:0310653866 15.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

109	Case No.: 39/38/83-ALC1/2011	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00679/AM12/	RLA File :05/24/040/00188/AM12/	Lic.No/Date:0510302566 15.09.2011	Defer Date:18.01.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012

110	Case No.: 3/26/83-ALC1/2011	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Approved
	HQ File :01/83/050/00498/AM12/	RLA File :03/94/040/00468/AM12/	Lic.No/Date:0310654249 16.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No.15022/29/2010-Ch.II dated 16.12.2011 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Chlorpyriphos Technical 94% Min.	1 Kg	1. Sodium Salt of Tri Chloro Pyridinol 85% Min. 2. Diethyl Thio Phosphoryl Chloride	0.800 Kg 0.590 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

111	Case No.: 4/26/83-ALC1/2011	Party Name:JELL PHARMACEUTICALS PVT. LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00499/AM12/	RLA File :03/94/040/00326/AM12/	Lic.No/Date:0310654257 16.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, DIPP, the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 18.1.2012			

	Case No.: 5/26/83-ALC1/2011	Party Name:BHAVIN INDUSTRIES	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Approved
	HQ File :01/83/050/00500/AM12/	RLA File :03/94/040/00452/AM12/	Lic.No/Date:0310654275	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No.46011/11/2011-PC.II dated 21.12.2011 the Committee decided to approve the case on repeat basis as under :-

112

Export Item	Qty.	Import Item	Qty.
Super White Master Batch (containing 20+/-1% LLDPE and 80+/-1% Calcium Carbonate)	1 Kg	1. LLDPE Granules 2. Calcium Carbonate 3. Titanium Dioxide 4. PE Wax	0.20291 Kg 0.82400 Kg 0.00103 Kg 0.00206 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

113

Case No.:26/34/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
HQ File :01/83/050/00593/AM12/	RLA File :30/24/040/00029/AM12/	Lic.No/Date:3010078853 16.09.2011	Defer Date:18.01.2012

Decision :The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 18.1.2012

114

Case No.:27/34/83-ALC1/2011	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Approved
HQ File :01/83/050/00594/AM12/	RLA File :30/24/040/00030/AM12/	Lic.No/Date:3010078852 16.09.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div) vide their U.O.No.15022/10/2011-Ch.II dated 27.12.2011 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Triazophos 40% EC	1 Kg	1. Triazophos Technical 85%	0.480 Kg
		2. Emulsifiers	0.120 Kg
		3. Solvent	0.340 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

115	Case No.:19/38/83-ALC1/2011	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00659/AM12/	RLA File :03/94/040/00469/AM12/	Lic.No/Date:0310654233 16.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

116	Case No.:20/38/83-ALC1/2011	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00660/AM12/	RLA File :03/94/040/00470/AM12/	Lic.No/Date:0310654245 16.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

	Case No.:16/26/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Approved
	HQ File :01/83/050/00511/AM12/	RLA File :03/94/040/00531/AM12/	Lic.No/Date:0310654536 19.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DC(MSME) vide their U.O.No.23(1)/2011/Chem Vol-3 dated 16.12.2011 the Committee decided to approve the case as under :-			

117

Export Item	Qty.	Import Item	Qty.
Spearmint Oil M08559	1 Kg	1. L. Carvone 2. Spearmint Oil 60% 3. Dihydrocarvone 4. Dihydrocarvyl Acetate 5. Carveol	0.5242 Kg 0.0805 Kg 0.0100 Kg 0.0100 Kg 0.0040 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

118

Case No.:17/26/83-ALC1/2011	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Approved
HQ File :01/83/050/00512/AM12/	RLA File :03/95/040/00480/AM12/	Lic.No/Date:0310654745 20.09.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide their U.O.No.15022/19/2008-Ch.II dated 26.12.2011 the Committee decided to approve the case on repeat basis as under :-			
Export Item	Qty.	Import Item	Qty.
Prallethrin Technical	1 Kg	1. Chrysanthemic Acid 2. S-Prallethrolone	0.678 Kg 0.532 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

119

Case No.:39/34/83-ALC1/2011	Party Name:PROEC ENERGY LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
HQ File :01/83/050/00606/AM12/	RLA File :05/24/040/00216/AM12/	Lic.No/Date:0510303284 21.09.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012

120	Case No.: 50/34/83-ALC1/2011	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00617/AM12/	RLA File :04/24/040/00188/AM12/	Lic.No/Date:0410128365 21.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 18.1.2012			

121	Case No.: 64/34/83-ALC1/2011	Party Name:SALEEM AHMAD & SONS	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00631/AM12/	RLA File :33/24/040/00013/AM12/	Lic.No/Date:3310019984 21.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

122	Case No.: 8/30/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00534/AM12/	RLA File :10/24/040/00045/AM12/	Lic.No/Date:1010045464 22.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 18.1.2012.			

123	Case No.: 44/34/83-ALC1/2011	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00611/AM12/	RLA File :04/24/040/00149/AM12/	Lic.No/Date:0410128517 26.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and			

sent to DIPP on 5.1.2012. Accordingly the case may be re-listed on 18.1.2012.

124	Case No.:49/34/83-ALC1/2011		Party Name:KHYATI CHEMICALS PVT. LTD.		Meet No/Date:38/83-ALC1/2011 21.12.2011		Status:Case Approved	
	HQ File :01/83/050/00616/AM12/		RLA File :08/24/040/00154/AM12/		Lic.No/Date:0810103954 26.09.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide their U.O.No.14010/7/2007-Ch.II dated 27.1.2010 the Committee decided to approve the case on repeat basis as under :-							
	Export Item		Qty.	Import Item		Qty.		
	Optical Whitening Agent C.I.Fluorescent Brightner 353 (Lemonite MST) (Assay 20%)		1 Kg	1. Cyanuric Chloride 2. Aniline 2,5-Disulphonic Acid 3. 4,4-Diamino Stibene, 2,2- Disulphonic Acid 4. Morpholine 5. Diethanolamine 6. Monoethylene Glycol 7. Polyethylene Glycol		0.066 Kg 0.091 Kg 0.066 Kg 0.038 Kg 0.038 Kg 0.100 Kg 0.150 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

125	Case No.:35/38/83-ALC1/2011	Party Name:UNI KLINGER LIMITED,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00675/AM12/	RLA File :31/83/040/00130/AM12/	Lic.No/Date:3110050633 27.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

126	Case No.:40/34/83-ALC1/2011	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00607/AM12/	RLA File :08/24/040/00142/AM12/	Lic.No/Date:0810104162 29.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

127	Case No.:21/38/83-ALC1/2011	Party Name:GODREJ INDUSTRIES LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00661/AM12/	RLA File :03/94/040/00247/AM12/	Lic.No/Date:0310656882 29.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

128	Case No.:41/34/83-ALC1/2011	Party Name:ATLANTIC CARE CHEMICALS	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00608/AM12/	RLA File :10/24/040/00047/AM12/	Lic.No/Date:1010045692 30.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DBT on 8.12.2011. Accordingly the case may be re-listed on 18.1.2012.			

129	Case No.:42/34/83-ALC1/2011	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00609/AM12/	RLA File :04/24/040/00195/AM12/	Lic.No/Date:0410128755 30.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

130	Case No.: 54/34/83-ALC1/2011	Party Name:MALSONS POLYMERS PVT. LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00621/AM12/	RLA File :02/24/040/00098/AM12/	Lic.No/Date:0210167256 30.09.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

131

Case No.:38/34/83-ALC1/2011	Party Name:PRA YAG CHEMICALS PVT.LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status :Case Approved
HQ File :01/83/050/00605/AM12/	RLA File :05/24/040/00227/AM12/	Lic.No/Date:0510304684 05.10.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide their U.O.No.14010/17/2009-Ch.II dated 6.10.2010 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffin (Chlorine Content 51% to 55%)	1 Kg	Paraffin (C ₁₀ -C ₂₀)	0.493 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

132	Case No.: 5/30/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00531/AM12/	RLA File :03/95/040/00557/AM12/	Lic.No/Date:0310658387 07.10.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.1.2012. Accordingly the case may be relisted on			

18.1.2012

133	Case No.: 47/34/83-ALC1/2011	Party Name:NUBIOLA INDIA P LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00614/AM12/	RLA File :04/24/040/00187/AM12/	Lic.No/Date:0410129026 07.10.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

134	Case No.: 32/38/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00672/AM12/	RLA File :07/24/040/00263/AM12/	Lic.No/Date:0710083051 07.10.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

135	Case No.: 31/38/83-ALC1/2011	Party Name:JUPITER TECHNOLOGIES PVT LTD	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00671/AM12/	RLA File :07/24/040/00253/AM12/	Lic.No/Date:0710083066 10.10.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

	Case No.: 6/30/83-ALC1/2011	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Approved
	HQ File :01/83/050/00532/AM12/	RLA File :03/94/040/00581/AM12/	Lic.No/Date:0310658742 11.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt.			

of C&PC(Chem. Div) vide their U.O.No.15022/29/2010-Ch.II dated 16.12.2011 the Committee decided to approve the case as under :-

136

Export Item	Qty.	Import Item	Qty.
Chlorpyriphos Technical 94% Min.	1 Kg	1. Sodium Salt of Tri Chloro Pyridinol 85% Min. 2. Diethyl Thio Phosphoryl Chloride	0.800 Kg 0.590 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:45/34/83-ALC1/2011	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
HQ File :01/83/050/00612/AM12/	RLA File :34/24/040/00142/AM12/	Lic.No/Date:3410031855 11.10.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

138

Case No.:46/34/83-ALC1/2011	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
HQ File :01/83/050/00613/AM12/	RLA File :08/24/040/00163/AM12/	Lic.No/Date:0810104584 12.10.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

139

Case No.:55/34/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
HQ File :01/83/050/00622/AM12/	RLA File :03/94/040/00615/AM12/	Lic.No/Date:0310659118 12.10.2011	Defer Date:18.01.2012

Decision :The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 18.1.2012

140	Case No.: 56/34/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00623/AM12/	RLA File :03/94/040/00610/AM12/	Lic.No/Date:0310659104 12.10.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 18.1.2012			

141	Case No.: 40/38/83-ALC1/2011	Party Name:TUF METALLURGICAL PVT LTD	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00680/AM12/	RLA File :05/24/040/00223/AM12/	Lic.No/Date:0510304986 12.10.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

142	Case No.: 22/30/83-ALC1/2011	Party Name:VVF LIMITED,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Approved
	HQ File :01/83/050/00548/AM12/	RLA File :03/95/040/00590/AM12/	Lic.No/Date:0310659527 13.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide their U.O.No.14010/147/2011-Ch.II dated 19.12.2011 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	FATTY ALCOHOL C1214/C1216 Ethoxylate 2	1 Kg	1. Fatty Alcohol C1214/C1216 (Vegarol	0.687 Kg

Mole	1214/Veganol 1216)	
	2. Ethylene Oxide	0.313 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

143	Case No.:23/30/83-ALC1/2011	Party Name:VVF LIMITED,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Approved
	HQ File :01/83/050/00549/AM12/	RLA File :03/95/040/00591/AM12/	Lic.No/Date:0310659531 13.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide their U.O.No.14010/147/2011-Ch.II dated 19.12.2011 the Committee decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	FATTY ALCOHOL C1214/C1216 Ethoxylates 3 Mole	1 Kg	1. Fatty Alcohol C1214/C1216 (Vegarol 1214/Vegarol 1216) 2. Ethylene Oxide	0.594 Kg 0.406 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

144	Case No.:24/30/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00550/AM12/	RLA File :03/95/040/00571/AM12/	Lic.No/Date:0310659426 13.10.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 18.1.2012			

145	Case No.: 37/34/83-ALC1/2011	Party Name:SGM PAPER PRODUCTS	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00604/AM12/	RLA File :05/24/040/00245/AM12/	Lic.No/Date:0510305212 13.10.2011	Defer Date:21.12.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

146	Case No.: 6/38/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00646/AM12/	RLA File :03/95/040/00535/AM12/	Lic.No/Date:0310659424 13.10.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

147	Case No.: 31/30/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00557/AM12/	RLA File :03/94/040/00562/AM12/	Lic.No/Date:0310659803 14.10.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 18.1.2012			

148	Case No.: 30/30/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00556/AM12/	RLA File :03/94/040/00556/AM12/	Lic.No/Date:0310659771 14.10.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 18.1.2012			

149	Case No.:25/34/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00592/AM12/	RLA File :03/95/040/00575/AM12/	Lic.No/Date:0310659675 14.10.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 18.1.2012			

150	Case No.:3/38/83-ALC1/2011	Party Name:NAV IN FLUORINE INTERNATIONAL LIMITED		Meet No/Date:38/83-ALC1/2011 21.12.2011	Status :Case Approved								
	HQ File :01/83/050/00643/AM12/	RLA File :03/95/040/00477/AM12/		Lic.No/Date:0310659623 14.10.2011	Defer Date:								
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide their U.O.No.14010/92/2011-Ch.II dated 26.12.2011 the Committee decided to approve the case as under :-												
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>60% Dilute Hydrofluoric Acid (60% DHF)</td><td>1 Kg</td><td>1. Fluorspar (acid grade) 2. Sulphur</td><td>1.231 Kg 0.518 Kg</td></tr></table>					Export Item	Qty.	Import Item	Qty.	60% Dilute Hydrofluoric Acid (60% DHF)	1 Kg	1. Fluorspar (acid grade) 2. Sulphur	1.231 Kg 0.518 Kg
	Export Item	Qty.	Import Item	Qty.									
60% Dilute Hydrofluoric Acid (60% DHF)	1 Kg	1. Fluorspar (acid grade) 2. Sulphur	1.231 Kg 0.518 Kg										
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.													

151	Case No.:4/38/83-ALC1/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Approved
	HQ File :01/83/050/00644/AM12/	RLA File :03/95/040/00481/AM12/	Lic.No/Date:0310659618 14.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide their U.O.No.14010/92/2011-Ch.II dated 26.12.2011 the Committee decided to approve the case as under :-			

Export Item	Qty.	Import Item	Qty.
50% Dilute Hydrofluoric Acid (50% DHF)	1 Kg	1. Fluorspar (acid grade) 2. Sulphur	1.025 Kg 0.431 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:5/38/83-ALC1/2011	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Approved
HQ File :01/83/050/00645/AM12/	RLA File :03/95/040/00446/AM12/	Lic.No/Date:0310659630 14.10.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt of C&PC(Chem.Div) vide their U.O.No.14010/96/2005-Ch.II dated 11.3.2011 the Committee decided to approve the case on repeat basis as under :-

Export Item	Qty.	Import Item	Qty.
Potassium Fluoride Anhydrous	1 Kg	1. Potassium Carbonate 2. Fluorspar (Acid Grade)	1.252 Kg 0.853 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:32/30/83-ALC1/2011	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
HQ File :01/83/050/00558/AM12/	RLA File :03/94/040/00635/AM12/	Lic.No/Date:0310660132 17.10.2011	Defer Date:18.01.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.1.2012. Accordingly the case may be relisted on 18.1.2012

154	Case No.:33/30/83-ALC1/2011	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00559/AM12/	RLA File :03/94/040/00634/AM12/	Lic.No/Date:0310660135 17.10.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.1.2012. Accordingly the case may be relisted on 18.1.2012			

155	Case No.:34/34/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00601/AM12/	RLA File :03/95/040/00565/AM12/	Lic.No/Date:0310660102 17.10.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, DIPP, the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 18.1.2012			

156	Case No.:1/38/83-ALC1/2011	Party Name:MICRO INKS LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00641/AM12/	RLA File :03/95/040/00584/AM12/	Lic.No/Date:0310660095 17.10.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

157	Case No.:65/34/83-ALC1/2011	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00632/AM12/	RLA File :33/24/040/00014/AM12/	Lic.No/Date:3310020339 18.10.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

158	Case No.: 34/30/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00560/AM12/	RLA File :03/94/040/00632/AM12/	Lic.No/Date:0310660288 18.10.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 6.1.2012. Accordingly the case may be relisted on 18.1.2012			

159	Case No.: 35/30/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00561/AM12/	RLA File :03/94/040/00630/AM12/	Lic.No/Date:0310660321 18.10.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 18.1.2012			

160	Case No.: 36/30/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
	HQ File :01/83/050/00562/AM12/	RLA File :03/94/040/00607/AM12/	Lic.No/Date:0310660323 18.10.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 18.1.2012			

	Case No.: 2/38/83-ALC1/2011	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Approved
	HQ File :01/83/050/00642/AM12/	RLA File :03/95/040/00593/AM12/	Lic.No/Date:0310660420 18.10.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt			

of C&PC(Chem.Div) vide their U.O.No.14010/49/2009-Ch.III dated 27.7.2010 the Committee decided to approve the case on repeat basis as under :-

161

Export Item	Qty.	Import Item	Qty.
Optical Whitening Agent / Optima Brightening Agent / Ultra wite RN-1. (Containing: 1,4 Bis (O- Cyanostyryl) Benzene 21%)	1 Kg	1. 1,4 Bis (O-Cyanostyryl) Benzene 2. Vinyl Pyrollidon Co- Polymer (Solid content 30% in Aqueous solution)	0.214 Kg 0.082 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

162

Case No.: 37/30/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
HQ File :01/83/050/00563/AM12/	RLA File :03/95/040/00578/AM12/	Lic.No/Date:0310660722 19.10.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 12.12.2011 issued by Deptt. of C&PC(Chem Div.). Accordingly the case may be re-listed on 18.1.2012.			

163

Case No.: 7/38/83-ALC1/2011	Party Name:TASKAR CHEMICALS PVT. LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status: Case Deferred
HQ File :01/83/050/00647/AM12/	RLA File :03/95/040/00582/AM12/	Lic.No/Date:0310660655 19.10.2011	Defer Date:18.01.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

164	Case No.:38/38/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00678/AM12/	RLA File :07/21/040/00575/AM12/	Lic.No/Date:0710083368 19.10.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

165	Case No.:33/38/83-ALC1/2011	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00673/AM12/	RLA File :07/24/040/00271/AM12/	Lic.No/Date:0710083473 24.10.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

166	Case No.:34/38/83-ALC1/2011	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00674/AM12/	RLA File :07/24/040/00289/AM12/	Lic.No/Date:0710083570 27.10.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

167	Case No.:52/34/83-ALC1/2011	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00619/AM12/	RLA File :02/24/040/00125/AM12/	Lic.No/Date:0210168228 28.10.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

168	Case No.:26/38/83-ALC1/2011	Party Name:J.D. JONES & CO. PVT. LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00666/AM12/	RLA File :02/24/040/00131/AM12/	Lic.No/Date:0210168465 03.11.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

169	Case No.:27/38/83-ALC1/2011	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00667/AM12/	RLA File :02/24/040/00134/AM12/	Lic.No/Date:0210168596 08.11.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

170	Case No.:37/38/83-ALC1/2011	Party Name:PRAVIN CHHAPERIA MR(PROP.M/S.CHHAPERIA INTL CO)	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00677/AM12/	RLA File :07/24/040/00304/AM12/	Lic.No/Date:0710083776 08.11.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

171	Case No.:1/34/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00568/AM12/	RLA File :03/94/040/00693/AM12/	Lic.No/Date:0310664249 09.11.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

172	Case No.:36/38/83-ALC1/2011	Party Name:VEENA HARISH.MRS (PROP OF A TO Z BAKERY SOLUTIONS)	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00676/AM12/	RLA File :07/24/040/00309/AM12/	Lic.No/Date:0710083813 09.11.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

173	Case No.:29/38/83-ALC1/2011	Party Name:SUPERGRIP FRICTION PRODUCTS	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00669/AM12/	RLA File :05/24/040/00117/AM12/	Lic.No/Date:0510307612 11.11.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

174	Case No.:35/34/83-ALC1/2011	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00602/AM12/	RLA File :03/95/040/00606/AM12/	Lic.No/Date:0310664515 14.11.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

175	Case No.:30/38/83-ALC1/2011	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00670/AM12/	RLA File :05/24/040/00270/AM12/	Lic.No/Date:0510308817 21.11.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

176	Case No.:25/38/83-ALC1/2011	Party Name:RAJ PETRO SPECIALITIES PVT.LTD.(FORMERLY-SURYODAY	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00665/AM12/	RLA File :03/95/040/00650/AM12/	Lic.No/Date:0310666586 23.11.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

177	Case No.:22/38/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00662/AM12/	RLA File :03/95/040/00715/AM12/	Lic.No/Date:0310669391 08.12.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

178	Case No.:23/38/83-ALC1/2011	Party Name:NEUTRON IMPEX PRIVATE LIMITED	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00663/AM12/	RLA File :03/95/040/00733/AM12/	Lic.No/Date:0310669664 09.12.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

179	Case No.:24/38/83-ALC1/2011	Party Name:LOTUS ENTERPRISE	Meet No/Date:38/83-ALC1/2011 21.12.2011	Status:Case Deferred
	HQ File :01/83/050/00664/AM12/	RLA File :03/95/040/00685/AM12/	Lic.No/Date:0310669679 09.12.2011	Defer Date:18.01.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 18.1.2012			

Date:09.01.2012

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer